

टिप्पण : आयोग के अध्यक्ष, उपाध्यक्ष या सदस्य किसी अन्य पद के लिए आवेदन कर सकेंगे परंतु आयोग में दो वर्ष की सेवा पूरी करने से पहले किसी नए कर्तव्य भार को प्रतिग्रहीत नहीं कर सकेंगे।

8. अन्य सेवा शर्तें—अध्यक्ष, उपाध्यक्ष और सदस्यों की सेवा शर्तों की बाबत छुट्टी, यात्रा भत्ता, छुट्टी रियायत भत्ता, आवास, वाहन, चिकित्सा सुविधाओं और उन मामलों के लिए जिनका इस नियम में कोई उपबंध नहीं किया गया है, उसी समरूप होंगी जैसा कि केंद्रीय सरकार के अन्य सभूह 'क' अधिकारियों के समतुल्य श्रेणी में लागू हैं।

9. निर्वचन—इन नियमों के निर्वचन के संबंध में यदि कोई प्रश्न उत्पन्न होता है तो केंद्रीय सरकार का उस पर विनिश्चय अंतिम होगा।

10. शिथिल करने की शक्ति—जहां केंद्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां उसके लिए जो कारण हैं, उन्हें लेखबद्ध करके इन नियमों के किसी उपबंध को किसी वर्ग या प्रवर्ग के व्यक्तियों की बाबत, आदेश द्वारा शिथिल कर सकेगी।

[फा. सं. क्यू.-22013/1/2014-एडी.आईसी(एएआर)]

उदय सिंह कुमावत, संयुक्त सचिव

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 27th March, 2015

G.S.R. 236(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2000, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the recruitment and conditions of service of persons appointed as Chairman, Vice-Chairmen and Members of the Customs and Central Excise Settlement Commission namely :—

1. **Short title and Commencement.**—(1) These rules may be called the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions .**—In these rules, unless the context otherwise requires—

(a) “Chairman” means the Chairman of the Commission;

(b) “Vice-Chairman” means a Vice-Chairman of the Commission;

(c) “Member” means a Member of the Commission; and

(d) “Commission” means the Customs and Central Excise Settlement Commission constituted under Chapter V of the Central Excise Act, 1944 (1 of 1944) and Chapter XIV (A) of the Customs Act, 1962 (52 of 1962).

3. **Qualifications for recruitment and method of recruitment .**—(1) The appointment to the posts of Chairman, Vice-Chairmen and Members specified in column (2) of the Table below shall be made from amongst the officers specified in the corresponding entry in column (3) of the said Table.

TABLE

Sl. No.	Name of the Post	Field of Selection
(1)	(2)	(3)
1.	Chairman	From amongst the serving Members of the Commission, having minimum remaining service of six months on the date of occurrence of the vacancy for the post of the Chairman.
2.	Vice-Chairman	Senior most Member of every Bench, other than the Principal Bench, shall be deemed to be the Vice-Chairman of the respective Bench.
3.	Member	Serving Chief Commissioners or Principal Chief Commissioners or Principal Commissioner of Customs and Central Excise or of equivalent rank. Note : The officer should be in service on the date of occurrence of the vacancy.

(2) Appointment of the Chairman, Vice-Chairmen and Members shall be made by the Central Government on the recommendation of a Selection Committee comprising of the Cabinet Secretary, Secretary in charge of the Department of Revenue and Secretary Department of Personnel and Training .

4. **Retirement from parent service on appointment as Chairman or Vice-Chairman or Member.**—(1) Where, a Member, on the date of his appointment to the Commission, was in service under the Central Government, he shall seek retirement from such service before joining the Commission, and shall be deemed to have so retired on the date of his joining the Commission.

(2) On retirement as specified under sub-rule (1), the Member –

(i) shall be entitled to receive pension, gratuity and commutation of pension in accordance with the retirement rules applicable to him;

(ii) shall not be allowed to carry forward his earned leave but shall be entitled to receive cash equivalent of leave salary, if any, in accordance with the rules applicable to him prior to his retirement;

(iii) shall, on the expiry of the term of his office in the Commission, whether as Member or in continuation as Vice-Chairman or Chairman, as the case may be, be entitled to receive cash equivalent to leave salary in respect of the earned leave standing to his credit subject to the condition that the maximum of leave encashed under this sub-rule and at the time of retirement from previous service, taking together, shall not in any case exceed three hundred days.

5. Remuneration, allowances etc. of the Chairman, Vice-Chairmen and Members of the Commission.—

(1) The pay scales of the Chairman, Vice-Chairman and Member shall be as specified below, namely :—

Chairman	-	Rs. 80,000/- (fixed) per mensem
Vice-Chairman	-	Rs. 67,000-79,000/- (annual increment @ 3%) per mensem
Member	-	Rs. 67,000-79,000/- (annual increment @ 3%) per mensem

(2) In addition to the salary as specified under sub-rule (1), the Chairman, a Vice-Chairman or a Member shall be entitled to draw such allowances as are admissible to a Group 'A' Central Government Officer of equivalent grade.

Provided that if the Chairman, a Vice-Chairman or a Member is in receipt of pension in respect of any previous service under the Government, such salary shall be reduced by the amount of pension and pension equivalent of gratuity or any other form of retirement benefits.

6. Contribution of General Provident Fund.—The Chairman, Vice-Chairmen and Members shall be entitled to make contributions towards General Provident Fund Account under the General Provident Fund (Central Services) Rules, 1960 in the same manner as any other Central Government Servants.

7. Tenure.—A person appointed as the Chairman or a Vice-Chairman or a Member shall hold office for a period of five years or till he attains the age of sixty-two years, whichever is earlier, and shall not be entitled for reappointment.

Provided that a serving Vice-Chairman or a Member shall be eligible for appointment as Chairman or Vice-Chairman in the Commission, subject to the condition that his total service in the Commission shall not exceed five years or his age shall not exceed sixty-two years, whichever is earlier :

Provided further that the Chairman, Vice-Chairman or Members of the Commission shall serve the Commission at least for two years before they are appointed to any new assignment, if any.

Note : The Chairman, Vice-Chairmen or Members of the Commission may apply for any other post but they cannot accept any new assignment before the completion of two years of service in the Commission.

8. Other conditions of service.—The conditions of service of the Chairman, Vice-Chairman and Members in respect of leave, travelling allowances, leave travel concession, accommodation, conveyance, medical facilities and matters for which no provision is made in these rules, shall be the same as may be applicable to other Group 'A' officers of the Government of India of equivalent grade.

9. Interpretation.—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

10. Power to relax.—Where the Central Government is of opinion that it is necessary or expedient so to do, it may by order for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

[F. No. Q. 22013/1/2014-Ad.IC (AAR)]

UDAI SINGH KUMAWAT, Jt. Secy.

नोट: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में दिनांक 30 मार्च, 2015 को अधिसूचना संख्या सा.का.नि. 236 (अ), दिनांक 27 मार्च, 2015 द्वारा प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्या सा.का.नि. 829 (अ), दिनांक 23 अगस्त, 2016 द्वारा संशोधित किए गए थे।

स्पष्टीकरण ज्ञापन: सीमा शुल्क और केंद्रीय उत्पाद शुल्क समझौता आयोग (अध्यक्ष, उपाध्यक्ष और सदस्यों की और सेवाशर्त) संशोधन नियमावली, 2025 को वित्त अधिनियम, 2025 की धारा 106 के अनुसरण में दिनांक 1 अप्रैल, 2025 से पूर्वव्यापी प्रभाव दिया जा रहा है, जिसमें सीमा शुल्क और केंद्रीय उत्पाद शुल्क समझौता आयोग (अध्यक्ष, उपाध्यक्ष और सदस्यों की भर्ती और सेवाशर्त) नियमावली, 2015 के नियम 7 के तहत दूसरे प्रावधान के बाद एक प्रावधान डालने का प्रस्ताव है। इसलिए, यह प्रमाणित किया जाता है कि इस अधिसूचना से किसी भी व्यक्ति के हित पर प्रतिकूल प्रभाव नहीं पड़ेगा।

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 31st July, 2025

G.S.R. 516(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2015, namely: -

1. (1) These rules may be called the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2025.

(2) They shall be deemed to have come into force on the 1st day of April, 2025.

2. In the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2015, in rule 7, after the second proviso, the following Proviso shall be inserted, namely: -

“Provided also that any person appointed as Chairman, Vice-Chairman or Member holding office as such immediately before the date to be notified by the Central Government in this behalf, shall on and from such date, cease to hold such office, and they shall be entitled to claim compensation not exceeding three months' pay and allowances for the premature termination of term of their office.”

[F. No. Q-22016/3/2021-AAR]

BALASUBRAMANIAN KRISHNAMURTHY, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 30th March, 2015 *vide* notification number G.S.R. 236(E), dated the 27th March, 2015 and were last amended *vide* notification number G.S.R. 829 (E), dated the 23 August, 2016.

Explanatory Memorandum: The Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2025 is being given the retrospective effect from the 1st April, 2025 in pursuance of section 106 of the Finance Act, 2025 proposing to insert a proviso after the second proviso in rule 7 of the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 2015. Therefore, it is certified that no person interest will be adversely affected by this notification.

नोट: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में दिनांक 30 मार्च, 2015 को अधिसूचना संख्या सा.का.नि. 236 (अ), दिनांक 27 मार्च, 2015 द्वारा प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्या सा.का.नि. 829 (अ), दिनांक 23 अगस्त, 2016 द्वारा संशोधित किए गए थे।

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1. (1) These rules may be called the Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2025.

(2) They shall be deemed to have come into force on the 1st day of April, 2025.

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“Provided also that any person appointed as Chairman, Vice-Chairman or Member holding office as such immediately before the date to be notified by the Central Government in this behalf, shall on and from such date, cease to hold such office, and they shall be entitled to claim compensation not exceeding three months' pay and allowances for the premature termination of term of their office.”

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